



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 10th October, 2019

SRO:-570 Whereas, on 04-10-2017 Police Station, MR Gunj Srinagar received an information to the effect that some unknown militants entered into the sentry post of guard of IR 6th Bn deployed for the security of Khankahi Moulla Shrine and snatched away the service weapon of the sentry on duty. The sentry on duty did not offer any resistance and displayed sheer cowardice; and

2. Whereas, a case FIR No. 83/2017 U/S 392 RPC, 7/25 A.Act, 30 Police Act, 3 PEPO was registered at Police Station M.R Gunj, Srinagar and investigation initiated; and

3. Whereas, during the course of investigation, on the basis of statements of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case u/s 7/25 A.Act, 392 RPC against killed militants namely Mehraj-ud-din Bangroo S/O Gh. Qadir R/o Malikagan Fatehkadal, Firdous Rashid Lone S/o Ab. Rashid R/o Ganapora Shopian and Sameer Ahmad Wani S/o Hilal Ahmad R/o Adoo Chigund Shopian who have been killed in subsequent encounters and u/s 30 Police Act, read with 3 PEPO against the accused Police officials namely Ct. Sajad Ahmad Sheikh No.471/IRP 6th Bn S/o Ghulam Mohammad R/o Pinglish Tral and Ct. Fayaz ahmad Tantray No. 735/IRP 6th Bn S/o Mohammad Sabir R/o Aniwa Ashmuqam; and

4. Whereas, State Government after having examined the relevant records of the case is satisfied that prima facie a case u/s 30 of Police Act, 1983 read with 03 PEPO of 2005 is made out against the accused police personnel, mentioned above on the basis of evidence collected during the course of investigation;

Now, therefore, in the exercise of powers conferred by section 5 of the Police Enhanced Penalties ordinance, 2005,

the Government hereby accords sanction for launching prosecution against the accused persons namely 1. Ct. Sajad Ahmad Sheikh No.471/IRP 6th Bn S/o Ghulam Mohammad R/o Pinglish Tral and 2. Ct. Fayaz Ahmad Tantray No. 735/IRP 6th Bn S/o Mohammad Sabir R/o Aniwa Ashmuqam for the commission of offences punishable under section 30 of Police Act read with section 03 PEPO, 2005 arising out of FIR No.83/2017 of Police Station MR Gunj Srinagar.

By order of Government of Jammu and Kashmir.

Sd/-


Principal Secretary to the Government
Home Department

No. Home/Pros/78/2019

Dated: .10.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-160/S/2019/29267-69 dated 20/05/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


10.10.19.
Under Secretary to the Government
Home Department